

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MARVELOUS METALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Marvelous Metals Private Limited
2.	Date of incorporation of corporate debtor	16 th July 1985
3.	Authority under which corporate debtor is incorporated / registered	ROC – Pune Registration Number – 36857
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27209PN1985PTC036857
5.	Address of the registered office and principal office (if any) of corporate debtor	E-3, MIDC, Gokul Shirgaon, Kolhapur, Maharashtra, India - 416234
6.	Insolvency commencement date in respect of corporate debtor	Order Date: 13 th December 2024 Received on: 17 th December 2024
7.	Estimated date of closure of insolvency resolution process	11 th June 2025 (180 days from date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anuj Bajpai Registration No.: IBBI/IPA-001/IP-P00311/2017-18/10575
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 708, Raheja Centre, Nariman Point, Mumbai City, Maharashtra - 400021 Email: anuj19603@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Resurgent Resolution Professionals LLP 602, 6 th Floor, Central Plaza, 166 CST Road, Kolivery Village, Vidya Nagari, Kalina, Santacruz (East), Mumbai – 400098 Email: cirp.marvelous@resurgentrpl.com
11.	Last date for submission of claims	30 th December 2024 (14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Marvelous Metals Private Limited on 13th December 2024 (Order received on 17th December 2024)

The creditors of Marvelous Metals Private Limited are hereby called upon to submit their claims with proof on or before 31st December 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Anuj Bajpai

Interim Resolution Professional

In the matter of Marvelous Metals Private Limited

Reg No: IBBI/IPA-001/IP-P00311/2017-2018/10575

AFA No: AA1/10575/02/311225/107528

AFA Valid upto 31st December 2025

Email id: cirp.marvelous@resurgentrpl.com

Date: 17th December 2024